

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**Original Application No. 208/2024/EZ**

In the matter of :

Youth United for Sustainable  
Environment Trust ...Applicant

-Vrs.-

State of Odisha and Ors. ...Respondents

**I N D E X**

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CUTTACK

By the Respondent No. 13 through Counsel

DATE:- 19.05.2025

*Akhand*

**Akhand, Advocate**

B.C.E. No.O-269/2023

Ph:7008816891

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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In the matter of :

Youth United for Sustainable  
Environment Trust ...Applicant

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**Counter Affidavit on behalf of Respondent No. 14**

1. That the Applicant have filled the above Original Application alleging Mining in and around Hishinta Hill in Nihalpradad Mouza in Gondia Tahasil of Dhenkanal district, Odisha and sought appropriate directions from the Hon'ble National Green Tribunal.
2. That, vide order dated 10.10.2024, this Hon'ble Bench has issued notice to this Respondent and the present counsel have filled his appearance on behalf of Respondent.
3. That the Respondent No. 14 has a legally operated crusher unit over plot No.6805, 6802 of Khata No. 1433/1500, Total are -Ac 1.31 dec, Mouza: Nihalprasad, Tehsil :Gondia, Dist – Dhenkanal.
4. That, the Consent to Establish (CTE) was issued in favor of the this unit (Formerly known as M/s Sri Satya Sai Stone Product)on 22.07.2015 for production of stone chips of quantity 96000 MT/annum by the State Pollution Control Board(SPCB) and Consent to Operate (CTO) was regularly issued by

the SPCB, Odisha and recent one was issued on 03.04.2024. And Respondent 14 has applied this year for the renewal of the same.

**(Copy of the CTE, CTO are annexed as Annexure – R/1 and Annexure - R/2)**

5. That, the present Respondent is a stone crusher unit and operated on his own plot with the norms and guidelines set by the appropriate authorities. It has no way connected to the alleged excess mining in and around Hishinta Hill. The allegations against the Present Respondent is baseless and absurd.

6. That, the present Respondent has not violated any Environmental laws and provisions and comply with all the terms and conditions set by the different authorities.

7. That, the Applicant/Trust is not a Bonafide Organisation and the present Original Application before the Hon'ble NGT by the Applicant is filed with malafied intension to harass the present Respondent and fulfil their personal interests and So, the Original Application is not maintainable and liable to be dismissed with cost.

**PARA WISE REPLY:**

8. That, here is para wise reply to the averments made by the applicant:
- i. That, with regard to contents of para 1, that the averments made by the applicant regarding its purported role in protecting public interest and environmental issues are vague and self-serving. Merely being a registered trust does not ipso facto establish its bona fides or locus standi to invoke the jurisdiction of this Hon'ble Tribunal. The applicant has failed to place on

record any substantial or credible material demonstrating its consistent, transparent, and recognized involvement in environmental protection activities. It is also pertinent to note that the applicant's sudden concern regarding alleged quarrying in and around Nischinta Hill appears selective and motivated rather than genuine public interest.

- ii. That, with regard to contents of para 2, the present Respondent has no information regarding the applicant's knowledge from media regarding illegal quarrying activities in and around Nischinta Hill and his visit to the site on the 30<sup>th</sup> August 2024 as it is an unsubstantiated and self-serving statement, unsupported by any inspection reports, or independent witness accounts.
- iii. That the contents of Paragraphs 3, 4, and 6 are based solely on newspaper reports. However, a bare perusal of the said news articles clearly reveals that the name of the answering respondent is not mentioned anywhere therein. As such, the said contents have no application to the present respondent.
- iv. That the contents of Paragraph 5 pertain to inter se communications between Government authorities and, therefore, do not warrant any response from the present respondent. It is further submitted that Paragraph 7 is not applicable to the present respondent, as it operates a legally established crusher unit in compliance with all statutory requirements and permissions.
- v. That the contents of Paragraph 8 are strongly denied. The present respondent operates its unit strictly over its own plots and in accordance with the

prescribed rules and regulations. Insofar as the present respondent is concerned, it has never encroached upon any Reserve Forest or Gramya Jungle, as falsely alleged in the Original Application. The respondent further submits that it has no knowledge of the communication dated 12.08.2024 from the Divisional Forest Officer, Dhenkanal to the District Magistrate, Dhenkanal, as referred to under Annexure-5 of the Original Application, since a copy of the said letter has never been communicated to the respondent. The contents of the said communication are therefore denied in toto, and it is reiterated that the respondent has never extended its operations beyond its own legally owned and approved plots.

- vi. That the contents of Paragraphs 9 to 20 do not contain any specific allegations against the present respondent, and therefore, do not warrant any response.
- vii. That the contents of Paragraphs 21 to 37 primarily refer to the duties and responsibilities of regulatory authorities, legal provisions, judicial precedents, guidelines, circulars, and resolutions issued by the Government for regulating mining activities and ensuring environmental protection. These averments do not call for any specific response from the present respondent, as they do not contain any direct allegations against it. It is respectfully submitted that the present respondent is duly committed to the protection of the environment and operates its unit in strict compliance with all applicable rules, regulations, and conditions prescribed by the competent regulatory authorities.

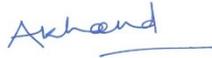
viii. That the facts which are not specifically admitted here in above is deemed to have been denied. The present Respondent reserves his right to file additional affidavit and documents if need arises at the time of hearing.

17. That in view of the above facts and legal position the present Original Application is liable to be dismissed with cost.

CUTTACK

By the Respondent No. 14 through Counsel

DATE:- 19.05.2025



**Akhand, Advocate**

B.C.E. No.O-269/2023

Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 208 /2024/EZ

IN THE MATTER OF:-

Youth United for Sustainable Environment Trust ...Applicant(s)

VERSUS

State Of Odisha & Ors. ...Respondents

AFFIDAVIT

I, Janaki Ballav Dhal, aged about 40, S/o Abhimanyu Dhal, Manager, M/s Sri Sai Constructions/Stone Crusher, At- Nihalprasad, Dist – Dhenkanal, PIN - 759016 do hereby solemnly affirm and state as follows:-



1. That I am the Respondent No. 14 in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

FOR SRI SAI CONSTRUCTION  
*Janaki Ballav Dhal*  
DEPONENT  
Authorised Signatory

VERIFICATION

Verified on this the 19<sup>th</sup> day of May 2025 at Cuttack that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

*Akshay*  
Advocate

The above named Deponent  
Solemnly affirm on 19-5-2025  
by *J. B. Dhal*  
Being Identified  
by *Akshay*

FOR SRI SAI CONSTRUCTION  
*Janaki Ballav Dhal*  
DEPONENT  
Authorised Signatory

*Surendra Prasad Dhal*  
Advocate  
NOTARY, CUTTACK



**REGIONAL OFFICE OF  
STATE POLLUTION CONTROL BOARD, ODISHA**  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)  
**S-3/3, INDUSTRIAL ESTATE, HAKIMPADA,**  
**ANGUL-759143**

No. 2319

Dt. 22.07.2015

BY REGD. POSTOFFICE MEMORANDUM

In consideration of the application for consent to Establish (NOC) to set up a small scale industry namely M/s Sri Satya Sai Stone Product (not coming under 17 categories of highly polluting industries) for production of stone chips of quantity – 96000 MT/Annum at Nihalprasad Mouza over Plot Nos. 6805 and 6802 of Khata No.1433 / 682 over an area of Ac.0.86 dec. and Ac.0.45 dec., respectively of Gondia Tahasil in the district of Dhenkanal has been considered and the Consent to Establish (NOC) u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted based on the siting criteria certificate obtained from the Collector & District Magistrate, Dhenkanal vide Letter Memo No.2227 dtd.07.08.2010 and original affidavit furnished by the industry on dtd. 21.07.2015 with the following conditions.

GENERAL CONDITIONS

1. This consent to establish is valid for the product quantity, manufacturing process & raw materials as mentioned in the application and for a period of 05 years from the date of issue of this letter, provided commencement of production of the proposed project has not taken place in the mean time.
2. If the proponent fails to start operation of the project but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish afresh after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rules or

- as prescribed by the Central Pollution control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under EP Rule/Central Pollution Control Board/State Pollution Control Board or otherwise stipulated in the special conditions.
  6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
  7. The industry is to take up the plantation of indigenous species around the available vacant areas inside the factory premises.
  8. The industry is to apply for grant of Consent to operate u/s 21 of Air (Prevention & Control of Pollution) Act 1981 at least 03 (three) months before the commercial production and obtain Consent to Operate.
  9. This consent to establish is subject to statutory clearance from other department(s) of Government of Orissa & Government of India as and when applicable.

**SPECIAL CONDITIONS :**

1. The industry shall install dust containment-cum-extraction / suppression system at the crusher, screen, feeding hopper, transfer points & conveyer belt etc.
2. The wind breaking wall and boundary wall of adequate height shall be constructed around the crushing unit.
3. The roads shall be metalled / blacktopped within the premises of the industry.
4. Regular cleaning and wetting of the ground shall be done within the premises.
5. A green belt of adequate width and plantation shall be done along the periphery and vacant spaces within the industry.
6. The suspended particulate matter measured between 3 mtrs and 10 mtrs from any process equipment of the stone crusher shall not exceed 600 micrograms / Nm<sup>3</sup>.
7. Height of the stack attached to DG set shall be  $H = h + 0.2 \sqrt{KVA}$ , where KVA = capacity of DG set, H = Height of stack in meter, h = Height of the building in mtrs where DG set is housed.
8. The unit shall make provision of an acoustic enclosure or by treating the room acoustically in order to control noise so as to conform to prescribed standards.
9. The documents of land conversion for industrial use in concerned revenue record shall be submitted at the time of submission of consent to operate application.

10. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and Rules framed thereunder.
11. The Board may impose further condition or modify the conditions are stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
12. The unit shall abide by E (P) Act, 1986 and amendments made thereof and Rules framed there under.

To

Mr. Raj Kishor Das, Partner,  
M/s. Sri Satya Sai Stone Product,  
At / Po – Aruha, PS – Dharmasala,  
Dist - Jajpur.

  
REGIONAL OFFICER

Memo No. \_\_\_\_\_ Dt. \_\_\_\_\_

Copy forwarded to the:

1. Member Secretary, State Pollution Control Board, Paribesh Bhawan, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information along with inspection report and a set of application form.
2. Collector & District Magistrate, Dhenkanal
3. Dy. Director of Mines, Talcher, Angul
4. General Manager, District Industries Centre, Dhenkanal
5. Asst. Director, Factories & Boilers, Dhenkanal
6. DFO, North Forest Division, Dhenkanal
7. Copy to Guard File, Regional Office of State Pollution Control Board, Angul
8. Copy to Guard File, State Pollution Control Board, Paribesh Bhawan, Nilkanthanagar, Unit-VIII, Nayapalli, Bhubaneswar.

1  
REGIONAL OFFICER



**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA**  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

**CONSENT ORDER**

No. 1351...../SC/ROSPCB/AGL/311/2015-16

Date: 03.04.2024

**CONSENT ORDER NO.494/RO-SPCB/Angul (APC)**

**Sub: Consent to Operate for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

**Ref: Your online Consent to Operate Application No. 5326164 dtd.25.01.2024 received in complete form on 25.01.2024.**

Consent to operate is hereby granted under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

**Name of the Mine : M/s. Sri Sai Construction,  
(Formerly known as Sri Satya sai Stone product)**

**Name of the Occupier & Designation: Sri Mamidala Madhusudan Reddy, Partner.**

**Address: Plot No.6805,6802 of Khata No.1433/1500, Total Area- Ac 1.31 dec., Mouza: Nihalprasad, Tehsil: Gondia, Dist: Dhenkanal.**

This consent order is valid for the period up to **31.03.2025.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of products manufactured:**

Sl. No.	Product	Quantity
1.	Stone Chips	96,000 Metric Tonne/Annum



**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Stone Dust	---	---	---	---	Stone dusts generated shall be used completely for road making, filling low lying areas with soil cover or stored inside premises without causing dust nuisance.

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.



11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.

32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii. Controlled incineration, wherever possible in case of combustible organic material.
  - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

## F. SPECIAL CONDITIONS:

### i. GENERAL:

1. The green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. In case the proprietor/partner sells/transfers the unit to any other person, he/she shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.
3. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented

and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

4. Unit shall abide by the provisions of **Environment (Protection) Act, 1986** and rules framed there under.
5. The unit shall submit annual production and point wise compliances to the consent conditions by the end of 30th April every year positively.
6. The unit shall mention the name of the crusher unit in the wall of the building or provide a banner in the crusher unit mentioning the name, full address of the unit and proprietor, contact no of the proprietor for proper identification of the said unit during inspection.
7. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
8. Stone crusher unit should be operated only during daytime (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.
9. In case the fulfillment of siting criteria certificate issued by the Collector, Dhenkanal vide **letter No.2227, dt.07.08.2010** is cancelled/revoked due to any reason, the consent to operate/establish granted is also deemed to be revoked.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

## ii. WATER POLLUTION:

1. The unit shall provide retaining walls around the factory premises to check the stone fines from being carried away with surface run off to nearby water bodies. Garland drain shall be provided around the retaining wall inside the factory premises. Provision shall be made for collection of wash water from the garland drain and water collected shall be treated in a sedimentation tank. Under no circumstances, the wash water shall be allowed outside the factory premises.
2. Rainwater harvesting practices shall be followed by utilizing the rain water collected from the roof of the administrative buildings for recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
3. Unit shall provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher shall provide a water storage tank with adequate capacity.
4. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.
5. Domestic effluent shall be discharged to septic tank followed by soak pit via which is to be constructed as per BIS specifications.

## iii. AIR POLLUTION:

1. The unit shall provide adequate capacity of fixed water sprinkler near raw material bunker to control fugitive dust emission during raw materials unloading. As well as three

- sides and top should be covered, and one side may be kept open for vehicular movement.
2. Water sprinklers should be provided on approach roads.
  3. The primary, secondary & tertiary crushers should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.
  4. Dry extraction cum bag filter followed by cyclone shall be provided at secondary and tertiary (if any) crusher for control of emissions.
  5. Unit shall enclosed the crusher discharge area from the crusher platform down to ground level using permanent GI sheet type structure and flexible rubber flaps shall be provided near the belt opening to minimize the open gaps. This shall be completed by 30.11.2019.
  6. Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at crushers so that fugitive emissions are contained, and amount of water sprayed should be optimized.
  7. Dust extraction system connected with bag filter shall be provided at vibrating/ rotary screen for control of emissions.
  8. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
  9. The entire conveyor belts shall be properly covered from node to node with corrugated GI sheets along with fixed water sprinkling system.
  10. The products shall be discharged through chute arrangement and the bottom of the chute shall be maximum 3m from the ground level.
  11. Auto water sprinkling arrangement shall be provided discharge chutes to regulate fugitive dust.
  12. The stone dust generated shall be handled properly to minimize fugitive dust emission.
  13. The industry shall make provision to collect the fines products in hopper instead of heaping by free falling to avoid the dust nuisance. The stone fines shall not be allowed to be stored in open area which is a potential source of fugitive dust emission. Fine transportation shall be done in covered truck.
  14. The stone dust shall be utilized for road construction and handled without causing environmental pollution.
  15. All open stockpiles for aggregates of size above 5 mm. should be kept sufficiently wet by water spraying. Stockpiles of aggregates of 5mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.
  16. The industry is to construct metalled (Black topped or concrete) roads with proper drainage facility with wetting and cleaning arrangement within the premises to minimize fugitive dust emission. Ramps and the entire ground area inside the premises should also be metaled.
  17. Regular cleaning and wetting of the ground shall be undertaken within the premises.
  18. The unit shall provide wind breaking walls of adequate height both in downwind and upwind directions as per guidelines prescribed by CPCB in COINDS/78/2007-08 March 2010 & amendment thereof for stone crusher.



19. The unit shall provide wall of adequate height 3 ft. all around the factory premises to check the stone fines from being carried away with surface run off to nearby water bodies and to control fugitive emission during wind blowing.
20. Ambient air quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality standards prescribed under E (P) Rules.
21. Industry must develop and maintain green belt (at least 33% of total area) of recommended species of at least two-three rows along the plant boundary and in vacant spaces.
22. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
23. Vehicles carrying any kind of material should be completely covered.
24. The industry shall maintain the emission standards, noise standards and stack height of DG Sets as prescribed under E (P) Rule, 1986 as amended thereof.

#### iv. SOLID & HAZARDOUS WASTE:

1. Solid waste generated from the unit in any other form shall be disposed of without causing any environmental pollution in the surrounding.
2. The unit shall provide separate shed with concreted floor for storage of hazardous waste generated from the stone crusher.

Failure to comply with any of the conditions mentioned above may result withdrawal of this consent to operate order. The occupier must comply with the conditions stipulated in section A,B,C,D,E& F to keep this consent order valid.

To,  
**Sri Mamidala Madhusudan Reddy, Partner,**  
**M/s. Sri Sai Construction,**  
**(Formerly known as Sri Satya sai Stone product)**  
**At/Po/Ps- Nihalprasad,**  
**Dist- Dhenkanal-759016, Odisha.**

Memo No.....1352...../

Dt. 03.04.2024...

Copy forwarded to:

- i) **The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar**
- ii) **The Collector and Dist. Magistrate, Dhenkanal.**
- iii) **The GM, DIC, Dhenkanal**
- iv) **The Asst. Director, Factories & Boiler, Dhenkanal**
- v) **Guard file, Regional Office, SPC Board, Angul, Odisha,**

  
**REGIONAL OFFICER**  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Angul

**Validity unknown**

Digitally Signed by: Regional Officer  
 Date: 2024.04.04 15:09:26 IST

**REGIONAL OFFICER**  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Angul



in:sent

# Proof of Service of Counter Affidavit

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- Forums
- Promotions 273
- Less
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- Manage labels
- Create new label

## Copy of Counter Affidavit in O.A. No. 208/2024/EZ



**Akhand.** <akhand111@gmail.com>  
to Sankar, advgenodisha, Apurba, Dipanjan

Dear Sir,

I hereby served a copy of the Counter Affidavit filed by Respondent No. 14 in O.A. No. 208/2024/ It is for your kind information.

regards

**Akhand**  
Advocate for R-14

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